

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 30

IA No. 620/2023

In

**CP (IB) No. 324/Chd/Hry/2019
(Admitted Matter)**

**Under Section 9 & 19(2), 19(3) of
the Insolvency and Bankruptcy
Code, 2016 & Section 5 of
Limitation Act, 1963.**

In the matter of:-

Raj Road Carriers

Vs.

...Operational Creditor

Hambro Tech India Pvt. Ltd.

...Corporate Debtor

Present :

Mr. Vishav Bharti Gupta, Advocate for the applicant in IA No. 620/2023.

Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within three weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 01.05.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 09, 2023
VN